

(3) (i) A copy of the Annual Report (Hindi and English versions) of the working of the Rubber Board, Kottayam, for the year 1978-79.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rubber Board, Kottayam, for the year 1978-79 [Placed in Library. See No. LT-1539/80]

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND MISCELLANEOUS PROVISIONS ACT

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): On behalf of Shri A. B. A. Ghani Khan Chaudhuri, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—

(1) The Coal Mines Family Pension (Amendment) Scheme, 1980, published in Notification No. G.S.R. 758 in Gazette of India dated the 19th July, 1980.

(2) The Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 907 in Gazette of India dated the 6th September, 1980.

(3) The Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1980, published in Notification No. G.S.R. 908 in Gazette of India dated the 6th September, 1980.

(4) The Rajasthan Coal Mines Provident Fund (Amendment) Scheme, 1980, published in Notification No. G.S.R. 909 in Gazette of India dated the 6th September, 1980.

(5) The Coal Mines Provident Fund (Third Amendment) Scheme, 1980, published in Notification No. G.S.R. 991 in Gazette of India dated the 27th September, 1980.

(6) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 992 in Gazette of India dated the 27th September, 1980.

(7) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1980, published in Notification No. G.S.R. 993 in Gazette of India dated the 27th September, 1980. [Placed in Library. See No. LT-1340/80.]

NOTIFICATION UNDER TOBACCO BOARD ACT

SHRI KHURSHEED ALAM KHAN: I beg to lay on the Table a copy of the Tobacco Board (Second Amendment) Rules, 1980 (Hindi and English versions) published in Notification No. G.S.R. 902 in Gazette of India dated the 6th September, 1980 under subsection (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-1341/80.]

श्री अरिह लाल बंडन : मैंने आज आप को सेवा में एक कार्य स्थगन प्रस्ताव की सूचना दी है। आप उसे नियम 56 के अनुसार स्वीकार कर सकते हैं, लेकिन आप ने उसे अस्वीकार कर दिया है। परन्तु 2 में यह लिखी है कि अगर आप डिस्कशन न करना चाहें, तो हम लोगों के कार्य-स्थगन प्रस्ताव को पढ़ कर सुना दें और मंत्री महोदय से कम से कम एक बयान दिलवा दें। किसी भी कार्य-स्थगन प्रस्ताव के बारे में तीन विकल्प हैं। एक तो यह है कि आप उसे स्वीकार कर लेते हैं। आप ने उसे अस्वीकार कर दिया है। वह आप का अधिकार है, मैं उसकी चुनौती नहीं देता हूँ। दूसरा विकल्प यह है कि आप मंत्री महोदय से इस बारे में बयान दिलवा सकते हैं और तीसरा यह है कि आप कम से कम उसको पढ़ कर सुना दें। लेकिन आप